

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
APPEAL NO. 45/2025**

**IN THE MATTER OF:
VIPIN KUMAR SAXENA**

APPLICANT

VERSUS

SEIAA AND OTHERS

RESPONDENT(S)

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Date:11/04/2026

THROUGH

Priyanka...

Place: New Delhi

**Priyanka Swami
Advocate
Standing Counsel For State of U.P
F-13, Jangpura, New Delhi
110014**

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APPLICANT

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SEIAA AND OTHERS

RESPONDENT(S)

**STATUS REPORT ON BEHALF OF RESPONDENT SEIAA, U.P. ALONG
WITH SUPPORTING AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH:-

- 1.** At the outset, it is respectfully submitted that the present reply is being filed on behalf of the State Environment Impact Assessment Authority, Uttar Pradesh (SEIAA), and the same is being placed on record in compliance with the directions of this Hon'ble Tribunal. The answering Respondent most respectfully submits that the present appeal is devoid of merit, misconceived both in fact and in law, and is liable to be dismissed.
- 2.** It is submitted that SEIAA granted an Environmental Clearance (EC) for Category 1(a) Mining of Minerals on 18.11.2022 in favour of Mr.

Vipin Kumar Saxena, bearing EC Identification No. EC22B001UP110182. Subsequently, Original Application No. 440 of 2023 titled Naveen Kumar vs. State of U.P. was filed before this Hon'ble Tribunal raising grievances that the applicant was undertaking sand mining in violation of the EC conditions as well as in contravention of the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020.

- 3.** In order to ascertain the extent of such violations, this Hon'ble Tribunal was pleased to constitute a Joint Committee comprising representatives of the Central Pollution Control Board (CPCB) and the Regional Office of the Ministry of Environment, Forest and Climate Change (MoEF&CC), Lucknow, with directions to inspect the site and submit a report regarding compliance of EC conditions. The said Joint Committee conducted inspection on 19.06.2024 and submitted its report on 08.08.2024.
- 4.** It is submitted that the findings of the Joint Committee clearly revealed grave and widespread non-compliance of EC conditions. Out of 76 specific conditions and 48 general conditions, as many as 38

conditions were found to be "not complied", 17 were "partially complied", and only 48 were "being complied". The said findings unequivocally established substantial violations on the part of the Project Proponent.

- 5.** In light of the said report, this Hon'ble Tribunal, vide order dated 16.08.2024, was pleased to direct SEIAA and UPPCB to take action in accordance with law after duly complying with the principles of natural justice. It is most respectfully submitted that SEIAA has scrupulously complied with the aforesaid directions of this Hon'ble Tribunal as well as the settled principles of natural justice at every stage of the proceedings.
- 6.** That prior to taking any adverse action, SEIAA issued a detailed show cause notice dated 27.06.2024 to the Project Proponent. The same was dispatched through registered post at the address furnished by the Project Proponent in the EC application form. However, the notice was returned undelivered. Thereafter, in order to ensure that no prejudice is caused and adequate opportunity is afforded, the show cause notice was also communicated through email dated 10.07.2024 and 11.07.2024. Despite such repeated communications, the Project

Proponent failed to submit any reply or avail the opportunity of hearing. **That true copy of the e-mail and address of the Applicant as per the Form-2 is attached herewith and marked as Annexure P/1.**

7. That subsequently, based on the Joint Committee Report dated 08.08.2024, the EC was kept in abeyance vide order dated 21.11.2024. This order too was sent through registered post and upon being returned undelivered, was duly communicated via email dated 22.11.2024 to the Project Proponent as well as to all concerned authorities including the District Magistrate, Jhansi and Member Secretary, UPPCB. **True copy of order and email dated 21.11.2024 is attached herewith and marked as Annexure P/2(Colly).**

8. Thereafter, upon continued non-compliance and in absence of any response from the Project Proponent, SEIAA proceeded to cancel the EC vide order dated 22.12.2024. The said cancellation order was again dispatched through registered post and upon being returned undelivered, was communicated through email dated 24.12.2024 and further intimated to the consultant on 06.01.2025. Thus, it is

categorically denied that the order of cancellation was not served upon the appellant. On the contrary, SEIAA ensured multiple modes of service so as to fully comply with the principles of natural justice.

True copy of cancellation of EC dated 22.12.2024 and email dated 24.12.2024 is attached herewith and marked as Annexure P/3(Colly).

9. It is further submitted that this Hon'ble Tribunal, in its order dated 13.12.2024 passed in O.A. No. 440/2023, has itself recorded findings of gross non-compliance of EC conditions based on the Joint Committee Report and directed SEIAA to take appropriate action. In compliance thereof, SEIAA passed the cancellation order after due application of mind and adherence to law.
10. It is pertinent to note that thereafter, the appellant approached this Hon'ble Tribunal by filing O.A. No. 08 of 2025 contending that the cancellation order was not supplied to him. This Hon'ble Tribunal, after detailed consideration, rejected the said contention and dismissed the application with costs of Rs. 25,000/-, holding that the appellant had falsely stated non-receipt of the order. Further, the application for restoration of EC was also rejected by SEIAA on

15.05.2025. **True copy of rejection of application for restoration of EC dated 15.05.2025 is attached herewith and marked as Annexure P/4.**

- 11.** The appellant thereafter preferred Appeal No. 45 of 2025 challenging the cancellation as well as rejection of restoration application. This Hon'ble Tribunal, vide order dated 24.12.2025, dismissed the appeal as barred by limitation, noting that no application for condonation of delay was filed and no sufficient cause was shown. Although the Hon'ble Supreme Court in Civil Appeal No. 469 of 2026 restored the appeal vide order dated 05.02.2026, it did so without expressing any opinion on merits. Accordingly, the present proceedings are required to be adjudicated strictly on merits.
- 12.** It is further submitted that a purported clarification regarding the alleged non-compliance of conditions of the Environmental Clearance (EC) was submitted by the appellant by way of an affidavit before this Hon'ble Tribunal in the present Appeal. It is pertinent to note that the said affidavit was filed only after findings of violation had already been recorded by the competent authorities as well as this Hon'ble Tribunal, and therefore, the same cannot be construed as a

valid ground for restoration of the EC. It is further submitted that the said appeal has already been adjudicated and decided by this Hon'ble Tribunal, and no reliance can now be placed on such belated submissions to dilute the established findings of non-compliance.

13. That insofar as the grounds raised by the appellant alleging discrimination and violation of Article 14 of the Constitution are concerned, the same are wholly misconceived and untenable. The appellant has sought to draw comparison with another case pertaining to a different Project Proponent. It is submitted that the facts of the said case are entirely distinguishable. In that matter, the EC was cancelled due to cancellation of the mining lease by the District Magistrate and was subsequently restored pursuant to judicial directions after restoration of the lease itself. However, in the present case, the cancellation of EC is founded upon substantive violations and non-compliance of EC conditions as established by a Joint Committee and duly recorded by this Hon'ble Tribunal.

14. Further, in the present case, the appellant was afforded adequate opportunity of hearing at every stage, which he failed to avail. Thus,

there is no violation of principles of natural justice, and the allegation of discrimination is baseless.

- 15.** It is further submitted that the appellant presently does not possess any valid lease or subsisting right in respect of the project. The District Magistrate has already issued a Letter of Intent (LoI) dated 27.05.2025 in favour of M/s K.P. Singh, and the said entity has also proceeded to obtain statutory approvals including grant of Terms of Reference dated 05.12.2025. In absence of any valid LoI or lease in favour of the appellant, the very foundation for grant or restoration of EC ceases to exist. **True copy of Letter of Intent (LoI) dated 27.05.2025 in favour of M/s K.P. Singh, and Terms of Reference dated 05.12.2025 is attached herewith and marked as Annexure P/5(Colly).**
- 16.** It is also submitted that the present proceedings are barred by the principles of res judicata and constructive res judicata. The issues relating to non-compliance of EC conditions and consequential action have already been examined and adjudicated by this Hon'ble Tribunal in O.A. No. 440/2023. The Tribunal has recorded categorical findings and directed SEIAA to act in accordance with law. The appellant

cannot be permitted to re-agitate the same issues under the guise of the present appeal, as the same would amount to abuse of the process of law and would defeat the finality of judicial proceedings.

17. It is respectfully submitted that the conduct of the appellant, as borne out from the record, reflects a pattern of suppression and misrepresentation of material facts before this Hon'ble Tribunal as well as the competent authorities. The appellant has, inter alia, taken inconsistent and factually incorrect pleas, including with respect to non-receipt of the cancellation order, which has already been examined and rejected by this Hon'ble Tribunal. It is further submitted that all representations preferred by the appellant, including those seeking restoration of the Environmental Clearance, have already been duly considered and decided by SEIAA in accordance with law and after affording adequate opportunity. Therefore, no representation of the appellant remains pending consideration before SEIAA, and the present proceedings do not warrant any further adjudication on that aspect.

18. In view of the aforesaid facts and circumstances, it is respectfully submitted that SEIAA has acted strictly in accordance with law, in

compliance with the directions of this Hon'ble Tribunal, and after fully adhering to the principles of natural justice by providing adequate and repeated opportunities to the appellant. The cancellation of the Environmental Clearance as well as rejection of the restoration application are fully justified, reasoned and based on cogent material on record.

- 19.** It is, therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the present appeal with costs and uphold the actions taken by SEIAA, Uttar Pradesh in the interest of environmental protection and rule of law.

Through

SEIAA, U.P.

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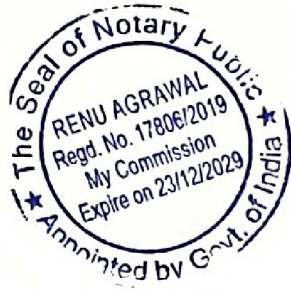
RESPONDENT(S)

AFFIDAVIT

I, Vidhyotma Bharti, aged about 49 years W/o Dr. G.L. Nigam is presently posted as Assistant Director, Regional Office, Noida, Directorate of Environment & Climate Change, U.P., having an office at E-12/1, Noida, U.P., presently at New Delhi, do hereby solemnly affirm and declare as under: -

- 1.** That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of Member Secretary, SEIAA before this Tribunal.
- 2.** That the accompanying reply has been drafted by our counsel upon my instructions of Member Secretary.
- 3.** That the contents of the accompanying reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.
- 4.** That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.





Blanti
DEPONENT

VERIFICATION

11 APR 2026

Verified on solemn affirmatin at on this day of 2026 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom

ATTESTED
NOTARY PUBLIC
(INDIA)

Blanti
DEPONNET


Identified by
Adv. Sujanka Swami
D/4476/10.

11 APR 2026

I identified the deponent who has signed in my presence

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Form-2

APPLICATION FOR PRIOR ENVIRONMENTAL CLEARANCE

S. No.	Item	Details
1.	<p>Whether it is a violation case and application is being submitted under Notification No. S.O.804(E) dated 14.03.2017 ?</p> <p>Details of Project:</p> <p>(a)Name of the project(s)</p> <p>(b)Name of the Company / Organisation</p> <p>(c)Registered Address</p> <p>(d)Legal Status of the Company</p>	<p>No</p> <p>Area 24.00 Ha On Dhasan River for Sand/Morrum Mining Project at Gata No.-1419 Kha Khand No.01 Village-Dhamnaud, Tehsil-Garautha, District-Jhansi, U.P.</p> <p>VIPIIN KUMAR SAXENA</p> <p>R/o-MIG-A/135 Aashiyana Prtham Teh & Distt Moradabad UP,,Moradabad,Uttar Pradesh-244001</p> <p>Private</p>
2.	<p>Address for the correspondence:</p> <p>(a)Name of the Applicant</p> <p>(b)Designation (Owner/ Partner/ CEO)</p> <p>(c)Address</p> <p>(d)Pin code</p> <p>(e)E-mail</p> <p>(f)Telephone No.</p> <p>(g)Fax No.</p> <p>(h)Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency .</p>	<p>Vipin Kumar Saxena</p> <p>Owner</p> <p>R/o-MIG-A/135 Aashiyana Prtham Teh & Distt Moradabad UP,Moradabad,Uttar Pradesh-244001</p> <p>244001</p> <p>saxenavipin82@gmail.com</p> <p>522-4046801</p> <p>Annexure-Uploaded Copy of documents in support of the competence/authority</p>
3.	<p>Category of the Project/Activity as per Schedule of EIA Notification,2006:</p> <p>(a)Major Project/Activity</p> <p>(b)Minor Project/Activity</p> <p>(c)Category</p> <p>(d)Proposal Number</p> <p>(e)Master Proposal Number(Single Window)</p> <p>(f)EAC concerned (for category A Projects only)</p> <p>(g)Project Type</p>	<p>1(a) Mining of minerals</p> <p>NIL</p> <p>B1</p> <p>SIA/UP/MIN/56882/2020</p> <p>SW/174525/2020</p> <p>Non-Coal Mining</p> <p>Fresh EC</p>
4.	<p>Location of the Project:</p> <p>(a)Plot/Survey/Khasra No.</p> <p>(b)Pincode</p> <p>(c)Bounded Latitudes (North)</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>(d)Bounded Longitudes (East)</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>From</p> <p>Degree</p> <p>Minutes</p> <p>Second</p> <p>(e)Survey of India Topo Sheet No.</p> <p>(f)Uploaded Topo Sheet File</p> <p>(g)Maximum Elevation Above Means Sea Level(AMSL)</p> <p>(h)Uploaded (kml) File</p> <p>(i)Distance of Nearest HFL from the project boundary within the study area</p> <p>(j)Seismic Zone</p>	<p>Khand No-1 Gata No- 1419 Kh</p> <p>284203</p> <p>25.677778</p> <p>25.690278</p> <p>79.376944</p> <p>79.386389</p> <p>540/5,540/9,540/6,540/10</p> <p>Copy of Topo Sheet File</p> <p>128.5</p> <p>Copy of Kml File </p> <p>0</p> <p>2</p>
5.	<p>(a)Number of States in which Project will be Executed</p> <p>(b)Main State of the project</p>	<p>1</p> <p>Uttar Pradesh</p>

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Details of State(s) of the project

S. No.	State Name	District Name	Tehsil Name	Village Name
(1.)	Uttar Pradesh	Jhansi	Garautha	Dhamnaud

6.	Details of Terms of Reference (ToR):	
	(a) MoEF&CC / SEIAA File Number	5578
	(b) Date of Apply of TOR	04 Mar 2020
	(c) Date of Issue of TOR / Standard ToR	08 Jun 2020
	(d) Previous TOR Letter	Copy of Previous TOR letter

7.	Details of Public Consultation:	
	(a) Whether the Project Exempted from Public Hearing?	No
	(b) Whether details of Public Hearing available?	Yes
	(c) Whether Public hearing was presided over by an officer of the rank of Additional District Magistrate or above	Yes

7.1. Details of Public Hearing

S. No.	Details of Advertisement	Details of Public Hearing	Venue	Location Details	No. of People Attended	Issues Raised	Designation of Presiding Officer	Other Designation of Presiding Officer
(1.)	Date of Advertisement : 20 Jul 2020 Copy of advertisement : Copy of Advertisement	Copy of Public Hearing : Copy of Public Hearing Date : 22 Aug 2020 Distance of Public Hearing Venue from the Proposed Project : 86.30	Khanij Bhavan Jhansi	State : Uttar Pradesh District : Jhansi Tehsil : Garautha Village : Dhamnaud	25	whether labors acquired will be the same village or from near by villages.	Others	ADM

8.	Details of Project Configuration/Product:
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8.1. Project Configuration

S. No.	Plant/Equipment/Facility	Configuration	Remarks
(1.)	0	0	0

8.2. Product

S. No.	Product/Activity (Capacity/Area)	Quantity	Unit	Other Unit	Mode of Transport / Transmission of Product	Other Mode of Transport / Transmission of Product
(1.)	24.0	250000	Others	m3	Road	

9.	In case of Expansion / Modernisation / One Time Capacity Expansion (only for Coal Mining) / Expansion under Clause 7(ii) / Modernisation under Clause 7(ii) / Change of Product Mix under Clause 7(ii): Details Not Applicable
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9.1.	Details of Consent to Operate	
	(i) Whether Consent to operate obtained ?	NA
	(ii) Copies of all Consent to operate obtained since inception	NA
	(iii) Date of Issue	21 Sep 2020
	(iv) Valid Upto	21 Sep 2020
	(v) File No.	.
	(vi) Application No.	.
	(vii) Copy of Consent to operate valid as on date	NA

10.	Project Cost:	
	(a) Total Cost of the Project at current price level (in crores)	1.39
	(b) Funds Allocated for Environment Management (Capital) (in crores)	0.23
	(c) Funds Allocated Towards ESC (Entrepreneur Social Responsibility) (in crores)	0

	(d) Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in crores)	02	817								
	(e) Funds Allocated for Environment Management Capital(%)	16.55									
11.	Whether project attracts the General Condition specified in the Schedule of EIA Notification ?	No									
12.	Whether project attract the Specific Condition specified in the Schedule of EIA Notification ?	No									
13.	Raw Material / Fuel Requirement: (a) Proposed quantity of raw material/fuel (b) Existing quantity of raw material/fuel (c) Total quantity of raw material/fuel	0 N/A 0									
13.1. Raw Material / Fuel Profile											
S. No.	Raw Material / Fuel	Quantity	Unit	Other Unit	Source (incase of Import. please specify country and Name of the port from which Raw Material / Fuel is received)	Mode of Transport	Other Mode of Transport	Distance of Source from Project Site (in Kilometres) (In case of import, distance from the port from which the raw material / fuel is received)	Type of Linkage	Other Type of Linkage	Uploaded Copy of Linkage
(1.)	N/A	0	Others	NA	0	Road		0	Linkage		Copy of Linkage
14.	Baseline Data : (a) Period of Base Line Data Collection (b) Season	FROM 08 Jan 2020 To 03 Mar 2020 Winter									
14.1. No. of ambient Air Quality (AAQ) Monitoring Locations : 5											
S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Maximum Value	Minimum Value	98 Percentile Value	Prescribed Standard				
(1.)	PM10		Micro Gram per Meter Cube	145	88	143.24	CPCB				
(2.)	PM2.5		Micro Gram per Meter Cube	84	54	82.68	CPCB				
(3.)	NOx		Micro Gram per Meter Cube	24.70	17.60	23.38	CPCB				
(4.)	SO2		Micro Gram per Meter Cube	12.7	8.40	12.66	CPCB				
14.2. No. of Ground Water Monitoring Locations : 3											
S. No.	Criteria Pollutants	Other Criteria Pollutants	Heavy Metal	Unit	Other Unit	Maximum Value	Minimum Value	Desirable Limit	Maximum Permissible Limit		
(1.)	TDS			mg/l		730	618	0	2000		
(2.)	Total Hardness			mg/l		256	224	0	600		
(3.)	Fluoride			mg/l		0.31	0.22	0	1.5		
(4.)	pH			NA		7.95	7.75	0	0		
(5.)	Chlorides			mg/l		76	58	0	1000		
(6.)	TSS			NA		0	0	0	0		
(7.)	Heavy Metals		CD	mg/l		0.001	0.001	0	0		
14.3. No. of Surface Water Monitoring Locations : 3											

S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Other Unit	Maximum Value	Minimum Value	Classification of inland water body
(1.)	pH		mg/l		7.90	7.25	D
(2.)	BOD		mg/l		7	4	E
(3.)	COD		mg/l		40	20	E
(4.)	DO		mg/l		6.2	5.7	E

14.4. No. of Ambient Noise Monitoring Locations : 3

S. No.	Parameter	Unit	Maximum Value	Minimum Value	Prescribed Standard
(1.)	Leq(Day)	A-weighted decibels(dB(A))	51.84	50.71	CPCB
(2.)	Leq(Night)	A-weighted decibels(dB(A))	41.49	40.69	CPCB

14.5. No. of Soil Sample Monitored Locations : 3

S. No.	Parameter	Unit	Other Unit	Maximum Value	Minimum Value
(1.)	N(Nitrogen)	Milligram per Kilogram		49.5	41.2
(2.)	P(Phosphorus)	Milligram per Kilogram		9.5	8
(3.)	K(Potassium)	Milligram per Kilogram		116	91.2
(4.)	Electric Conductivity	Millisiemens per Centimetre		622	594
(5.)	pH			8.60	8.42

Details of Ground Water Table:

14.6.	(a)Range of Water Table Pre-Monsoon Season (Meters Below Ground Level (m bgl))	From 0 To 0
	(b)Range of Water Table Post-Monsoon Season (Meters Below Ground Level (m bgl))	From 0 To 0
	(c)Whether Ground Water Intersection will be there ?	NA

15. Details of Water Requirement (During Operation)

S. No.	Source	Source Other	Required Quantity	Distance from Source	Copy of Permission from Competent Authority	Mode of Transport	Other Mode of Transport	Method of Water Withdrawal	Other Method of Water Withdrawal	Letter No.	Date of Issue	Permitted Quantity
(1.)	Surface		16.07	0	Copy of Permission Letter	modeOthers	Through Tanker	Others	Tanker	0	21 Sep 2020	0

15.1. (a)Whether Desalination is proposed | No

16. Waste Water Management(During Operation)

S. No.	Type/Source	Quantity of Waste Water Generated (Kilolitre per Day)	Treatment Capacity (Kilolitre per Day)	Treatment Method	Mode of Disposal	Other Mode of Disposal	Quantity of Treated Water Used in Recycling/Reuse (Kilolitre per Day)	Quantity of Discharged Water (Kilolitre per Day)
(1.)	NA	0	0	0	Others	NA	0	0

16.1. (a)Total Waste Water Generation | 0
(b)Total Discharged Water | 0
(c)Total Reused Water | 0

17. Solid Waste Generation/Management

S. No.	Name of Waste	Item	Other Item	Quantity per Annum	Unit	Distance from Site(KM)	Mode of Transport	Other Mode of Transport	Mode of Disposal	Other Mode of Disposal
(1.)	NA	Others	NA	0	Tons	0	Road		Others	NA

18.

18.1. Air Quality Impact Prediction

S. No.	Criteria Pollutants	Other Criteria Pollutants	Unit	Baseline Concentration	Distance GLC	Incremental Concentration	Total GLC	Prescribed Standard
(1.)	PM10		Microgram per Meter Cube	0	0	0	0	0

(2.)	NOx		Microgram per Meter Cube	0	819	0	0	0	0
(3.)	PM2.5		Microgram per Meter Cube	0		0	0	0	0
(4.)	SO2		Microgram per Meter Cube	0		0	0	0	0
18.2. Stack Details									
S. No.	Source	Fuel	Stack Height(m)	Stack Diameter(m)	Pollutants	Other Pollutants	Emission (GLS)		
(1.)	0	0	0	0	Others	NA	0		
19.	Power Requirement:								
	(a)Quantity (Kilo Volt Amps (kVA))				0				
	(b)Source				0				
	(c)Uploaded Copy of Agreement				Copy of Agreement				
	(d)Standby Arrangement (Details of DG Sets)				0				
	(e)Stack Height (in m)				0				
20.	Land Ownership Pattern:								
	(a)Forest Land				0				
	(b)Private Land				0				
	(c)Government Land				24.0				
	(d)Revenue Land				0				
	(e)Other Land				0				
	Total Land				24.0				
21.	Present Land Use Breakup of the Study Area in Ha:								
	(a)Agriculture Area				0				
	(b)Waste/Barren Land				24.0				
	(c)Grazing/ Community Land				0				
	(d)Surface Water Bodies				0				
	(e)Settlements				0				
	(f)Industrial				0				
	(g)Forest				0				
	(h)Mangroves				0				
	(i)Marine Area				0				
	(j)Others : 0				0				
	Total				24				
22. Land Requirement for Various Activities									
S. No.	Description of Activity / Facility / Plant / Others	Others	Land Requirement	Remarks					
(1.)	Green belt		3.891						
(2.)	Quarry Area		20.109						
	Total		24						
23.	Ecological and Environmental Sensitivity (Within 10 Km):- WLS-Wild Life Species; NPA-Notified Protected Area; ESAs-Eco Sensitive Areas; ESZs-Eco Sensitive Zones :								
23.1. Details of Ecological Sensitivity :									
S. No.	Details of Ecological Sensitivity	Name	Distance from the Project (Km)	Remarks					
(1.)	Corridors	NA	0	0					
(2.)	Wildlife Corridors	NA	0	0					
(3.)	Critically Polluted Area	NA	0	0					
(4.)	WLS	NA	0	0					
(5.)	ESAs	NA	0	0					
(6.)	NPA	JIgni P.F	9.3	NE					
(7.)	ESZs	NA	0	0					
23.2. Details of Environmental Sensitivity :									
S. No.	Details of Environmental Sensitivity	Other Details of Environmental Sensitivity	Name	Distance from the Project (Km)	Remarks				
(1.)	Archaeological Sites		NA	0	0				
(2.)	Defence Installations		NA	0	0				

(3.)	Forest	820	7.7	SW
23.3.	(a)Whether Noc / Permission from the competent authority is required? (b)Whether NBWL recommendation is required?	No No		
24.	Forest Land: Whether any Forest Land involved?	No		
25.	Tree Cutting: (a)No. of Trees Cut for the Project (if Forest Land not Involved) (b)Details of Tree Cutting and Planting of Trees	0 Not Applicable		
26.	Land Acquisition Status: (a)Acquired Land(Ha) (b)Land yet to be acquired(Ha) (c)Status of Land acquisition if not acquired	0 0 0		
27.	Rehabilitation and Resettlement (R&R): (a)No. of Villages (b)No. of Households (c)No. of PDFs (Project Displaced Families) (d)No. of PAFs (Project Affected Families) (e)Funds Allocated for R&R(in Rs) (f)Status of R&R	0 0 0 0 0 In-Progress		
28.	Details of Presence of Schedule-I Species: (a)Whether there is Presence of Schedule-I Species ? (b)Whether conservation plan for Schedule-I Species has been prepared ? (c)Whether conservation plan for Schedule-I Species has been approved by competent authority ?	No No No		
29.	Details of Presence of Water Bodies in Core Area: (a)Whether there is Presence of Water Bodies in Core Area ? (b)Whether there is Diversion Required ? (c)Whether permission has been obtained from competent authority ?	No No No		
30.	Details of Presence of Water Bodies in Buffer Area: (a)Whether there is Presence of Water Bodies in Buffer Area ? (i)Details of Water Bodies in Buffer Area (ii)Direction of Water Bodies in Buffer Area (iii)Distance of Water Bodies in Buffer Area	Yes Dhasan River West 0.3		
31.	Manpower Requirement: (a)Permanent Employment-During Construction (b)Permanent Employment-During Operation (c)Temporary Employment- During Construction (d)Temporary Employment- During Operation (e)No. of working days (f)Total Manpower	0 10 0 70 225 80		
32.	Green Belt in Ha: (a)Total Area of Green Belt (in hectare) (b)Percentage of Total Project Area (c)No. of Plants to be Planted (d)Funds Allocated for Plantation (e)Uploaded Green Belt plan	3.891 16.21 792 871200 Copy of Green Belt Plan		
33.	Project Benefits			
S. No.	Type of Project Benefits	Details of Project Benefits		
(1.)	Environmental	Employment will be generated		

34. CRZ Specific Details : Not Applicable

35. Sector Specific Details For Non-Coal Mining

822

	Cubic metre) (c)Quantity of Topsoil proposed for utilization for other activities during the entire life of the mine (in Million Cubic metre)						
11.	Details of Final Mine Void: (a)Area (in Hectare) 24.0 (b)Depth (in meter) 1.3 (c)Volume (in Million Cubic meter) .						
12.	Details of Quarry: (a)Final Void of 24.0 (hectare) at a Depth of 1.3 meter which is Proposed to be Converted into a Water Body. (b)Total Quarry Area (ha) 20.109						
13.	Details of Transportation: (a)In Pit/Underground to Surface . (b)Surface to Siding/Loading . (c)Transportation / Conveyor Details .						
14. Details of Land Usage (Pre-Mining)							
S. No.	LAND USE	Other LAND USE	WITHIN ML AREA (Hectare)	OUTSIDE ML AREA (Hectare)	TOTAL (Hectare)		
(1.)	AGRICULTURE LAND		0	0	0		
(2.)	FOREST LAND		0	0	0		
(3.)	WASTE LAND		0	0	0		
(4.)	GRAZING LAND		0	0	0		
(5.)	SETTLEMENTS		0	0	0		
(6.)	SURFACE WATER BODIES		0	0	0		
TOTAL			0	0	0		
15. Details of Land Usage (Post-Mining)							
S. No.	LAND USE	Other LAND USE	Plantation (ha)	Water Body (ha)	Public Use (ha)	Undisturbed (ha)	Total
(1.)	EXTERNAL OB DUMPS		0	0	0		0
(2.)	EXCAVATION/QUARRY		0	0	0		0
(3.)	BUILT UP AREA (COLONY/OFFICE)		0	0	0		0
(4.)	ROADS		0	0	0		0
(5.)	VIRGIN AREA		0	0	0		0
(6.)	TOP SOIL STORAGE		0	0	0		0
(7.)	INTERNAL OB DUMPS		0	0	0		0
(8.)	GREEN BELT		0	0	0		0
TOTAL		0	0	0	0	0	0
16.	Details of Reclamation: Total Afforestation Plan shall be Implemented Covering of Mining. This will Include: (a)External OB Dump(in hectare) . (b)Internal Dump(in hectare) . (c)Quarry(in hectare) . (d)Safety Zone(in hectare) . (e)Final Void of . (hectare) at a Depth of . meter which is Proposed to be Converted into a Water Body. (f)Density of Tree Plantation per ha (in no.) . (g)Others in ha (such as Excavation Area along ML Boundary, along Roads and Infrastructure, Embankment Area and in Township Located Outside the Lease etc) . (h)Total afforestation plant (in hectare) .						
17.	Status of progressive Mining Closure Plan: Details Not Applicable						
18. Details of Actual Coal/ ORE Production vis-a-vis Sanctioned Capacity since the Inception:							
S. No.	Financial Year	Sanctioned Capacity as per EC (MTPA)	Sanctioned Capacity as per CTO	Sanctioned Capacity as per	Actual Production	Excess Production Beyond the EC / CTO/	

			8223 Approved mining plan		Mining Plan Sanctioned Capacity (MTPA)
(1.)	2020	250000	250000	250000	250000
S. No.	Item	Details			
36.	Details of Court Cases: (a) Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up ?	No			
37.	Details of Direction Issued under Environment (Protection) Act / Air (Prevention & Control of Pollution) Act / Water (Prevention & Control of Pollution) Act: (a) Whether any Direction issued under EPA Act/Air Act/Water Act ?	No			
38.	Details of EIA Consultant: (a) Have you hired Consultant for preparing document? (i) Accreditation No. (ii) Name of the EIA Consultant (iii) Address (iv) Mobile No. (v) Landline No. (vi) Email Id (vii) Category of Accreditation (viii) Sector of Accreditation (ix) Validity of Accreditation (x) Uploaded Certificate of Accreditation certified by QCI/NABET	Yes 94 Ind Tech House Consult G-8/6 Ground Floor Sector-11 Rohini Delhi 9415195706 4046801 chauhan.ithc@gmail.com A Non-Coal Mining 31 Jan 2021 Copy of Certificate of Accreditation			
39.	Documents to be Attached: (a.I) Upload Copy of EIA/EMP(Text) (a.II) Upload Copy of EIA/EMP(Annexures) Report (a.III) Upload Copy of EIA/EMP(Maps/Plans/Figures only) (b) Uploaded Copy of Risk Assessment Report (c) Uploaded Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan (d) Uploaded Copy of Final Layout Plan (e) Uploaded Cover Letter (f) Uploaded Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency (g) Uploaded Copy of District Survey Report (h) Uploaded Copy of Replenishment Study Report & Baseline Survey Data (i) Uploaded Additional File (j) Uploaded Proposal Presentation (To be given in EAC/SEIAA/SEAC meeting) (k) Uploaded Updated Form1	Copy of EIA/EMP(Text) Copy of EIA/EMP(Annexures) Copy of EIA/EMP(Maps/Plans/Figures only) Copy of Risk Assessment Copy of Feasibility Report/ Detailed Project Report(DPR) /Detailed Engineering Report /Detailed Conceptual Plan /Approved Mining Plan Copy of Final Layout Plan Copy of Cover Letter Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency NA NA Copy of Additional File NA NA			
Essential Details Sought					
S. No.	EDS Sought Date	EDS Sought			Letter
NO Record					
Additional Details Sought					
S. No.	ADS Sought Date	ADS Sought			Letter
(1.)	26/11/2020	Please submit the information/clarification as directed by SEAC in its meeting dated 05/10/2020. The minutes of the said meeting is available on the website www.environmentclearance.nic.in and seiaaup			
(2.)	24/12/2020	submitted the information/clarification as directed by SEAC in its meeting dated 05/10/2020.			ADS Letter
(3.)	08/02/2021	submitted the information/clarification as directed by SEAC.			
(4.)	08/02/2021	submitted the information/clarification as directed by SEAC.			ADS Letter
(5.)	16/09/2021	Please submit the information/clarification as directed by SEAC in its meeting dated 09/02/2021. The minutes of the said meeting is available on the website www.environmentclearance.nic.in and seiaaup			
(6.)	16/09/2021	submitted the information/clarification as directed by SEAC in its meeting dated 09/02/2021			ADS Letter

Undertaking

824

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief. And I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity/ construction/ expansion has since been taken up.

Name of Applicant	Vipin Kumar Saxena
Designation	Owner
Name of Company (Applicant Name should not be given here)	VIPIN KUMAR SAXENA
Address	R/o-MIG-A/135 Aashiyana Prtham Teh & Distt Moradabad UP

1560
28/11/24

825 ANNEXURE P/2(Colly) 4/1/24

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

To,

Sri Vipin Kumar Saxena
S/o Sri Om Prakash Saxena
R/o- MIG -A/135, Aashiyana Pratham,
Tehsil and District Moradabad U.P.

Ref. No 72 /Parya/SEIAA/ 5860/5578 /2020

Date: 21, November, 2024

MoEFCC Proposal no- SIA/UP/MIN/56882/2020 & SEIAA, U.P File no- 5860/5578

Sub: Abeyance of Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).

Dear Sir,

SEIAA in its 851st meeting dated 07-11-2024, discussed the above matter in light of order dated 22.05.2024 and 16.08.2024 in Hon'ble NGT O.A. No. 440/2023 Naveen Kumar versus State Of Uttar Pradesh & Ors and noted that the above matter was discussed in its 819th meeting in which it was decided that:

...A show cause notice be issued to project proponent regarding non-compliance of Environmental Clearance conditions as submitted by the petitioner. Project proponent is required to clarify the following within 15 days- As to why EC issued vide letter no. EC22B001UP110182 dated 18.11.2022 should not be cancelled...

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...“a show cause notice was issued to the project proponent vide letter No. 221/PARYA/SEIAA/5860-5578/2019 dated 27/06/2024 but it was received back, hence the show cause notice was e-mailed on the address given in the application form. The project proponent has not submitted any reply yet. Hence SEIAA opined to keep the EC issued vide letter No EC22B001UP110182 dated 18/11/2022 in abeyance, in light of joint committee report of representative of Member Secretary, CPCB and RO, MoEF&CC, Lucknow filed on 08/08/2024...”

Hence as per the decision of the SEIAA EC No EC22B001UP110182 dated 18/11/2022 is kept in abeyance.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This is for your information and necessary action in accordance with provision of EIA notification 2006 (as amended).

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Jhansi.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
6. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

No. 72

826

4/1/30

To, Shri Vibin Kumar Saxena,
S/o Sri Om Brajesh Saxena,
R/o - Mica - A/135, Ashiyana Pratham,
Tehsil and District Moradabad U.P. 244001



विशेष
संयोजक विभाग
भारत सरकार

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 Del PD:Amnabad Park SO<226018>

 RZ2013068461N

 Counter No:1, 22/11/2024, 14:01

 Amt:0.00, Wt:15gms, Amt. Paid:0.00

 SS:26.00, REG=17.0

 From:VINAY KHAND SO <226018>

 From: Hub

 To: Hub

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Fw: Abeyance of Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).

From: Directorate of Environment, UP (doeuplko@yahoo.com)

To: psforest2015@gmail.com; sudheer.ch@gov.in; rocz.lko-mef@nic.in; dmjha@nic.in; dmjha@up.nic.in; ms@uppcb.in

Date: Friday 22 November, 2024 at 12:21 pm IST

----- Forwarded message -----

From: Directorate of Environment, UP <doeuplko@yahoo.com>

To: saxenavipin82@gmail.com <saxenavipin82@gmail.com>; chauhan.ithc@gmail.com <chauhan.ithc@gmail.com>

Sent: Friday 22 November, 2024 at 11:52:45 am IST

Subject: Abeyance of Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).

Directorate of Environment, U.P.,
Dr. Bhim Rao Ambedkar Paryawaran Parisar,
Vineet Khand-1, Gomti Nagar,
Lucknow-226010.
web site- <http://upenv.upsdc.gov.in>



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173.4kB

Abeyance of Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).

From: Directorate of Environment, UP (doeuplko@yahoo.com)

To: saxenavipin82@gmail.com; chauhan.ithc@gmail.com

Date: Friday 22 November, 2024 at 11:52 am IST

Directorate of Environment, U.P.,
Dr. Bhim Rao Ambedkar Paryawaran Parisar,
Vineet Khand-1, Gomti Nagar,
Lucknow-226010.
web site- <http://upenv.upsdc.gov.in>



5860 abency.pdf

173.4kB

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Sri Vipin Kumar Saxena
S/o Sri Om Prakash Saxena
R/o- MIG -A/135, Aashiyana Pratham,
Tehsil and District Moradabad U.P.

Ref. No 72 /Parya/SEIAA/ 5860/5578 /2020

Date: 21, November, 2024

MoEFCC Proposal no- SIA/UP/MIN/56882/2020 & SEIAA, U.P File no- 5860/5578

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(Ajay Kumar Sharma)
Member Secretary, SEIAA

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2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - sudheer.ch@gov.in)
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4. District Magistrate, Jhansi.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - ms@uppcb.in)
6. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Registered

831 ANNEXURE P/3(Colly)

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Vipin Kumar Saxena,
S/o Shri OM Prakash Saxena,
R/o MIG-A/135, Aashiyana Pratham,
Tehsil and District- Moradabad, U.P.

Ref. No.....87...../Parya/SEAC/5860-5578/2018

Date: 22 December, 2024

Sub: Cancellation of Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).

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(Ajay Kumar Sharma)

Member Secretary, SEIAA

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4. District Magistrate, Jhansi.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
6. Copy for Guard File.

(Ajay Kumar Sharma)

Member Secretary, SEIAA

MLW
SK
3.1.25

पंजीकृत

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Shri Vipin Kumar Saxena,
S/o Shri Om Prakash Saxena,
A/o M100 - A/135, Ashiyana Prastham,
Tehsil and District - Masadabad, U.P.
- 244001

To,

21

No-87



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डिस्ट्रिक्ट
प्रशासन निदेशावली, २०१०
४ वीं खण्ड-१, गोमती नगर
लखनऊ-२२६०१०

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 India Post

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 Inter No: 1, 26/12/2024, 14:12

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 27.00, REF=17.0

: VINAY KHAND SO <226010>

 : Hub

 Hub

 PO: Moradabad HQ<244001>

Left.

 20/12/2024

...Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P.,File no.-5860/5578 (Leased Area – 24.00 Ha).

From: Directorate of Environment, UP (doeuplko@yahoo.com)

To: dmjha@nic.in; soenvups@rediffmail.com; roc.z.lko-mef@nic.in; ms@uppcb.com; dgmupexp@gmail.com

Date: Tuesday 24 December, 2024 at 05:15 pm IST

Dear Sir,

Please find enclosed as herewith Cancellation of Environment Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P.,File no.-5860/5578 (Leased Area – 24.00 Ha).

Directorate of Environment, U.P.,
Dr. Bhim Rao Ambedkar Paryawaran Parisar,
Vineet Khand-1, Gomti Nagar,
Lucknow-226010.
web site- <http://upenv.upsdc.gov.in>



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...Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P.,File no.-5860/5578 (Leased Area – 24.00 Ha).

From: Directorate of Environment, UP (doeuplko@yahoo.com)

To: saxenavipin82@gmail.com

Date: Tuesday 24 December, 2024 at 05:17 pm IST

Dear Sir,

Please find enclosed as herewith Cancellation of Environment Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P.,File no.-5860/5578 (Leased Area – 24.00 Ha).

Directorate of Environment, U.P.,
Dr. Bhim Rao Ambedkar Paryawaran Parisar,
Vineet Khand-1, Gomti Nagar,
Lucknow-226010.
web site- <http://upenv.upsdc.gov.in>



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33.5kB

Registered

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Vipin Kumar Saxena,
S/o Shri OM Prakash Saxena,
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Tehsil and District- Moradabad, U.P.

Ref. No.....87...../Parya/SEAC/5860-5578/2018Date: 22 December, 2024

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(Ajay Kumar Sharma)

Member Secretary, SEIAA

Copy, through email, for information and necessary action to -

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Jhansi.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
6. Copy for Guard File.

(Ajay Kumar Sharma)

Member Secretary, SEIAA

To,

Sri Vipin Kumar Saxena
S/o Sri Om Prakash Saxena
R/o- MIG -A/135 , Aashiyana Pratham ,
Tehsil and District Moradabad U.P.

Ref. No.....11...../Parya/SEIAA/ 5860-5578 /2020

Date: 15 May, 2025

MoEFCC Proposal no- SIA/UP/MIN/56882/2020 & SEIAA, U.P File no- 5860/5578

Sub: Rejection of restoration application of Environmental Clearance for Proposed Sand/Morrum Mining from Dhasan Riverbed at Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha ,District- Jhansi U.P., (Leased Area – 24.00 Ha).

Dear Sir,

SEIAA in its 888th meeting dated 15-4-2025, discussed the above matter SEIAA noted that Hon'ble NGT in its order dated 03.02.2025 in OA No. 08/2025 states that:-

...“Subsequently, by order dated 12.12.2024, the EC was cancelled and the applicant filed the application for restoration of EC on 19.12.2024 and subsequent application on 07.01.2025. The plea of the applicant is that these restoration applications are still pending.

In pursuance to the order dated 21.01.2025 passed in this OA, the applicant has filed the affidavit dated 29.01.2025 stating that the applicant has not received the order dated 12.12.2024, cancelling the EC nor the said order has been served upon the address of the applicant...”

SEIAA gone through file and documents and noted that:-

- Before cancellation of EC, in light of Natural Justice, show cause notice was issued to the project proponent vide letter no. 221/Parya/ SEIAA /5860-5578/2019 dated 27.06.2024 and was sent by registered post on the address submitted by the proponent in application form for EC but it was not received and returned back. Hence show cause notice was communicated to the project proponent vide email dated 10.07.2024 and 11.07.2024. He never replied to the show cause notice.
- Subsequently, the said EC was kept in Abeyance in light of joint committee report of representatives of MS, CPCB and RO, MoEFCC Lucknow filed on 08.08.2024, vide letter no. 72/Parya/SEIAA/5860-5578/2020 dated 21.11.2024 and this order was sent by registered post on the address submitted by the proponent in application form for EC, but it was not received and returned back. Hence Abeyance letter was communicated to the project proponent along with DM, Jhansi, MS, UPPCB along with others vide email dated 22.11.2024.
- Thereafter said EC was cancelled and letter no. 87/Parya/SEAC/5860-5578/2018 dated 22.12.2024 with Subject- Cancellation of Environmental Clearance for proposed Sand/Morrum Mining Project at Dhasan River, Gata No.- 1419 Kh, Khand No.- 1, Village: Dhamnaud, Tehsil Garautha & District: Jhansi was sent by registered post on the address submitted by the proponent in application form for EC, it was also communicated to the project proponent along with DM, Jhansi, MS, UPPCB along with others vide email dated 24.12.2024 on the email address submitted by project proponent in application form. Registered post was not received and was returned back. The consultant was also

intimated vide email dated 06.01.2025. So it is not correct to say that ...*"said order has not been served upon the address of the applicant"*.

- It is clear that he was in receipt of show cause notices but chose not to reply to the SEIAA on the show cause notices, order keeping the EC in abeyance as well as cancellation of EC order. Otherwise, how did he file restoration application? He is misrepresenting the facts in this matter.

Order dated 13.12.2024 in Original Application No. 440/2023 (IA No 607/2024, IA No 535/2024, IA No 383/2024) Naveen Kumar Applicant versus State of Uttar Pradesh & Ors. filed in Hon'ble NGT in the same case states that:

...*"5. The Tribunal after considering the report of the joint Committee in the order dated 28.08.2024 had noted that out of 76 "Specific" conditions of EC and 48 "General" conditions, 38 were found to be 'not complied', 17 were found to be 'partially complied' and 48 were found to be 'being 3 complied'. Hence, the Tribunal had found gross non-compliance with the majority of the EC conditions. After noting the said non-compliance, the Tribunal directed the SEIAA, UP and UPPCB to take action in accordance with the law against the Project Proponent by duly complying with the principles of natural justice."*...

Hence SEIAA opined to reject the restoration application, as EC was cancelled based on non-compliance of EC conditions as reported by joint committee and submitted to Hon'ble NGT and ample opportunity was given to him to explain himself.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This is for your information and necessary action in accordance with provision of EIA notification 2006 (as amended).



(Ajay Kumar Sharma)
Member Secretary, SEIAA

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2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
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6. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



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कार्यालय जिलाधिकारी, Jhansi

(खनन-अनुभाग)

खनन पट्टा हेतु सहमति पत्र (Letter of Intent)



पत्रांक: LOI/2025/5/27-05-2025 00:00:00/490350

दिनांक: 27-05-2025

उ.प्र. उपखनिज (परिहार) नियमावली, 2021 के नियम २३ के अंतर्गत खनन पट्टा के सहमति पत्र से सम्बंधित।

निविदाकर्ता का संक्षिप्त विवरण

निविदाकर्ता का नाम	K P SINGH BHADORIA CONTRACTOR (mstc/K P SINGH BHADORIA CONTRACTOR/553137)
निविदाकर्ता का पता	E46A BALWANT NAGAR THATIPUR GWALIOR, GWALIOR
निविदाकर्ता का मोबाइल न०	9826270916, -
खनन पट्टा की अवधि	60 माह अथवा मात्रा जो पहले पूर्ण हो।

भूमि का विवरण

एरिया कोड	जनपद	तहसील	ग्राम/मोहल्ला	गाटा (प्लॉट) संख्या	क्षेत्रफल/मात्रा
1523130201	Jhansi	Garautha	धमनौड़ - 152313	1419kha (खण्ड-01)	24.0000 हे० / 250000.00 घन मी०

देय धनराशि

अनुज्ञात उपखनिज	अनुज्ञात मात्रा	उच्चतम बिड दर (₹)	प्रथम वर्ष की देय धनराशि (₹)	अर्नेस्ट मनी (प्रथम वर्ष की देय धनराशि का 25%) (₹)	प्रथम वर्ष की प्रथम किस्त (प्रथम वर्ष की देय धनराशि का 20%) (₹)	प्रीबिड समायोजित अवशेष धनराशि (₹)	देय DMF (₹)	देय TCS (₹)	अन्य
Morrum	250000.00 घन मी०	424.00	106000000.0000	26500000.0000	21200000.0000	38325000.00	3832500.00	766500.00	0.00
कुल			106000000.0000	26500000.0000	21200000.0000	38325000.00	3832500.00	766500.00	0.00

अतः आपसे अपेक्षा की जाती है कि उपरोक्त देय धनराशि २ कार्य दिवस के अंदर जमा करा कर चालान की मूल प्रति upminemitra.in पोर्टल पर अपने लॉगिन से अपलोड करें ताकि आपको नियमानुसार खनन पट्टा निर्गत करने की कार्यवाही की जा सके।

आवेदक द्वारा अनुलग्नक-1 शर्तों का अनुपालन किया जाना आवश्यक है।



- 1- 1 उक्त तालिका के कॉलम-7 में अंकित प्रतिभूति व प्रथम वर्ष के प्रथम किश्त की अवशेष धनराशि ₹0 3,83,25,000.00 (तीन करोड़ तिरासी लाख पच्चीस हजार रुपये) आशय पत्र (Letter of intent) निर्गत किये जाने की तिथि से 03 कार्य दिवस के अन्दर जनपद-झाँसी में खनिज के निर्धारित लेखा शीर्षक "0853, अलौह खनन तथा धातुकर्म उद्योग" में जमा कर टेन्जरी चालान की मूलप्रति जिलाधिकारी कार्यालय (खनिज अनुभाग),झाँसी में प्रस्तुत किया जाना अनिवार्य होगा।
- 2- 2 निर्धारित अवधि में प्रतिभूति व प्रथम वर्ष के प्रथम किश्त की अवशेष धनराशि ₹0 3,83,25,000.00 जमा करने में विफल होने पर निर्गत उक्त आशय पत्र को निरस्त करते हुए प्री-बिड अर्नेस्ट मनी के रूप में जमा की गयी धनराशि ₹0 93,75,000.00 (तिरानबे लाख पचहत्तर हजार रुपये) राज्य सरकार के पक्ष में जब्त कर ली जायेगी तथा इस सम्बन्ध में प्रस्तुत कोई प्रत्यावेदन विचारणीय नहीं होगा।
- 3- 3 स्वीकृत पट्टे की अवधि 05 वर्ष होगी परन्तु ई-निविदा सह ई-नीलामी प्रक्रिया में उक्त क्षेत्र हेतु प्राप्त सर्वोच्च ई-नीलामी बोली की दर ₹0 424.00 प्रति घनमीटर प्रथम वर्ष के लिए मानी जायेगी। क्षेत्र में खनन योग्य आंकलित उपखनिज की वार्षिक मात्रा (2,50,000.00 घनमीटर) पर्यावरण अनापत्ति प्रमाण-पत्र में अनुमन्य वार्षिक मात्रा से भिन्न पाये जाने पर पर्यावरण अनापत्ति प्रमाण-पत्र में उल्लिखित वार्षिक मात्रा अनुमन्य होगी। सम्बन्धित क्षेत्र हेतु पर्यावरण अनापत्ति प्रमाण-पत्र में अनुमन्य वार्षिक मात्रा को प्रथम वर्ष के लिए प्राप्त सर्वोच्च ई-नीलामी बोली की दर ₹0 424.00 प्रति घनमीटर से गुणा कर प्रथम वर्ष हेतु ई-नीलामी की धनराशि निर्धारित की जायेगी। अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की ई-नीलामी की धनराशि पर 10 प्रतिशत की वार्षिक वृद्धि करते हुए ई-नीलामी की धनराशि निर्धारित की जायेगी। तदनुसार प्रथम वर्ष एवं अनुवर्ती वर्षों के लिए निर्धारित ई-नीलामी की धनराशि उक्त नियमावली, 2021 के पंचम अनुसूची के अनुसार पट्टाधारक द्वारा जमा की जायेगी।
- 4- 4 सहमति पत्र जारी होने के एक माह के अन्दर निदेशक, भूतत्व एवं खनिकर्म, उ०प्र० लखनऊ के समक्ष खनन योजना अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि के जमा होने के प्रमाण सहित प्रस्तुत किया जाना अनिवार्य होगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकारी के समक्ष पर्यावरण अनापत्ति प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा, अथवा नियमावली-2021 के नियम-60(1) के प्राविधानों के अन्तर्गत ₹0 10,000.00 प्रतिदिन के दर से शास्ति आपके ऊपर अधिरोपित की जायेगी।
- 5- 5- नियमावली-2021 के नियम-35(4) के अन्तर्गत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान किया जाना अनिवार्य होगा। नियम-35(4) के उल्लंघन की दशा में जिलाधिकारी नियमावली-2021 के नियम-60(7) के अन्तर्गत जारी आशय पत्र निरस्त कर सकेगा।
- 6- 6- उ०प्र० उप खनिज (परिहार) नियमावली, 2021 के नियम-17 में उल्लिखित प्राविधानों के अनुसार पट्टाधारक क्षेत्र का सीमांकन करायेगा तथा नियम-36(1) के अनुसार सीमा स्तम्भ लगायेगा एवं उनका अनुरक्षण करने हेतु सदैव उत्तरदायी होगा।
- 7- 7- उक्त नियमावली-2021 के नियम-35 में उल्लिखित प्राविधानों के अन्तर्गत चयनित आवेदक, आशय-पत्र जारी किये जाने के एक माह के भीतर राज्य सरकार की इस निमित्त अधिसूचना द्वारा प्राधिकृत अधिकारी (निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ) के अनुमोदनार्थ खनन योजना प्रस्तुत करना होगा। एक बार अनुमोदित किये जाने पर खनन योजना, खनन पट्टा की सम्पूर्ण अवधि अथवा पांच वर्ष, जो पहले हो, के लिए विधिमान्य होगा। खनन योजना अनुमोदित किये जाने के एक माह के भीतर परियोजना प्रस्तावक को, पर्यावरण अनापत्ति की स्वीकृति हेतु, सक्षम प्राधिकारी के समक्ष आवेदन प्रस्तुत करना होगा। पर्यावरण अनापत्ति के स्वीकृति की प्रक्रिया के दौरान, परियोजना प्रस्तावक अपेक्षित समयावधि में सक्षम प्राधिकारी द्वारा उठायी गयी आपत्तियों का समाधान करने की समस्त वांछित अपेक्षाओं को पूरा करने के लिए बाध्य होगा। परियोजना प्रस्तावक, जो आशय-पत्र प्राप्त किया हो, तथापि नियम-35 में उल्लिखित उपबन्धों के अनुसार नियत की गयी एक माह की अवधि के भीतर खनन योजना प्रस्तुत नहीं किया हो या पर्यावरण अनापत्ति की स्वीकृति हेतु आवेदन नहीं किया हो, ₹0 10,000.00 प्रतिदिन की शास्ति के लिए दायी होगा। शास्ति की धनराशि जमा करने में विफल होने पर, उस धनराशि को, सम्बन्धित पट्टे के सापेक्ष जमा की गयी प्रतिभूति की धनराशि से कटौती की जायेगी।
- 8- 8- पर्यावरण अनापत्ति प्रमाण-पत्र जारी किये जाने के दिनांक से एक माह के भीतर खनन पट्टाविलेख का निष्पादन कराया जाना अनिवार्य होगा। यदि परियोजना प्रस्तावक पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्त किये जाने के एक माह के भीतर पट्टाविलेख का निष्पादन करने में विफल हो जाता है तो, आशय-पत्र निरस्त करने के पश्चात्, प्रस्तावक द्वारा जमा की गयी प्रथम किश्त और प्रतिभूति की धनराशि राज्य सरकार के पक्ष में समपहनत कर ली जायेगी।
- 9- 9- पट्टाविलेख का निष्पादन किये जाने से पूर्व परियोजना प्रस्तावक द्वारा, भूमि उद्धार व संरक्षण तथा पुनर्वासन के प्रयोजन के लिए, ₹0 15,000.00 प्रति एकड़ की दर से उक्त नियमावली, 2021 के नियम-35(7) में विनिर्दिष्ट प्रारूपों में से किसी एक में वित्तीय आश्वासन की धनराशि जमा किया जायेगा।
- 10- 10- खनन पट्टाविलेख का निष्पादन किये जाने के उपरान्त पट्टाधारक द्वारा तत्काल खनन संक्रिया प्रारम्भ किया जायेगा।
- 11- 11- राज्य सरकार अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर व शुल्क यथा आवश्यक (देय रायल्टी की कुल धनराशि का दो प्रतिशत) एवं जिला खनिज फाउण्डेशन न्यास (देय रायल्टी की कुल धनराशि का दस प्रतिशत) उपादान के रूप में जमा करना होगा।
- 12- 12- नियम-36 में उल्लिखित प्राविधानों के अनुसार परिवहन की निगरानी के लिए स्वयं के व्यय पर 360 डिग्री दृश्यता रिकॉर्डिंग के योग्य चार सी०मी०टी०वी० कैमरा लगाने सहित एक चेक पोस्ट/गेट का निर्माण किया जायेगा। उक्त चेक पोस्ट/गेट पर आर०एफ०आई०डी० स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र में परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये प्रपत्र ई-एम०एम० 11 पर अंकित क्यू०आर० कोड/बारकोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप से अनुरक्षित रखेगा। उक्त सभी सी०मी०टी०वी० कैमरे और आर०एफ०आई०डी० स्कैनरों द्वारा की गयी समस्त रिकॉर्डिंग को कम से कम तीस दिन तक सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकॉर्डिंग मांगे जाने पर समस्त रिकॉर्ड उपलब्ध करायेगा। उक्त का अनुपालन न करने की दशा में नियमावली, 2021 के नियम-60 के अन्तर्गत वह शास्ति का भागीदार होगा।
- 13- 13- माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक: 05.09.2018 के अनुपालन में पट्टा धारक द्वारा खनन क्षेत्र के निकामी स्थल पर तौल मशीन लगवा कर निदेशालय में स्थापित कमाण्ड सेंटर में प्रयुक्त आर्टिफिशियल इन्टेलीजेंस युक्त साफ्टवेयर में इन्टीग्रेट करायेगा। तौल मशीन में निम्न ध्वंजनतम का होना आवश्यक है:-
- 14- (3) The Weigh bridge device should use the MQTT protocol to transmit data.
- 15- (4) The Weigh bridge device should transmit data over the internet to IOT infrastructure in cloud.
- 16- 14- तीन मीटर अथवा जल स्तर, दोनों में से जो कम हो, से परे कोई खनन संक्रियायें नहीं की जायेगी।
- 17- 15- जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन कार्य नहीं किया जायेगा।
- 18- 16- नदी की जल धारा में सक्रिय मशीन/लिफ्टर आदि द्वारा खनन कार्य नहीं किया जायेगा।
- 19- 17- स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन हेतु प्रपत्र ई-एम०एम० 11 निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित किया जायेगा।
- 20- 18- पट्टाधारक द्वारा नियमों व खनन पट्टा के पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किये जाने पर परिहार धारक को अपना पक्ष रखने की युक्तियुक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- 21- 19- पट्टाधारक द्वारा पर्यावरण स्वच्छता प्रमाण-पत्र एवं सी०टी०ओ० प्राप्त कर कार्यालय में जमा करने के उपरान्त ही अनुमति प्राप्त कर खनन कार्य प्रारम्भ किया जा सकेगा।
- 22- 20- उ०प्र० उप खनिज (परिहार) नियमावली, 2021 के नियम-68 के अधीन भूमि के स्वामियों को प्रतिकार पाने का अधिकार होगा, जो भू-स्वामियों एवं परिहार धारक के मध्य तय होगा।
- 23- 21- राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है, तो वह परिहार धारक को मान्य होगी।
- 24- 22- माननीय उच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण अथवा माननीय सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
- 25- 23- ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से खनन परिहार पर खनन पट्टा स्वीकृत किये जाने हेतु प्रस्तुत हैसियत प्रमाण पत्र एवं चरित्र प्रमाण पत्र का सत्यापन के अधीन की जा रही है।



सत्यमेव जयते

841
File No: 10206

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
UTTAR PRADESH)



Dated: 05/12/2025



To,

Shri Rudrapal Singh Bhadoria
M/s k p singh bhadoria contractor
E-64, Balwant Nagar, Thatipur, GWALIOR, MADHYA PRADESH, 474011
kpsingh.parivesh@zohomail.in

Subject: Grant of Terms of Reference under the provision of the EIA Notification 2006-regarding Morrum Mining from Dhasan River Bed at Gata No.- 1419 ख, Khand No.- 01, Village: Dhamnaud, Tehsil: Garautha, District: Jhansi, State: Uttar Pradesh, (Leased Area - 24.00Ha.).

Sir/Madam,

This is in reference to your application for Grant of Terms of Reference under the provision of the EIA Notification 2006-regarding in respect of project Morrum Mining from Dhasan River Bed submitted to Ministry vide proposal number SIA/UP/MIN/550392/2025 dated 04/09/2025.

2. The particulars of the proposal are as below:

(i) TOR Identification No.	TO25B0107UP5272095N
(ii) File No.	10206
(iii) Clearance Type	TOR
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Morrum Mining from Dhasan River Bed
(viii) Name of Company/Organization	k p singh bhadoria contractor
(ix) Location of Project (District, State)	JHANSI, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xi) Applicability of General Conditions	no
(xii) Applicability of Specific Conditions	yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A and B) were submitted to the SEAC for Appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 15-10-2025. The

minutes of the meeting and all the Application and documents submitted [(viz. Form-1 Part A, Part B, Part C EIA, EMP)] are available on PARIVESH portal which can be accessed by scanning the QR Code above.

5. The brief about configuration of plant/equipment, products and by products and salient features of the project along with environment settings, as submitted by the Project proponent in Form-1 (Part A, B and C)/EIA & EMP Reports/presented during SEIAA are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 15-10-2025 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of Terms of Reference under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of specific and general conditions as detailed in Annexure (1).

7. The SEIAA in its meeting held on 26-11-2025 has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the SEAC hereby decided to grant Terms of Reference for instant proposal of Rudrapal Singh Bhadoria under the provisions of EIA Notification, 2006 and as amended thereof subject to stipulation of specific conditions as detailed in Annexure (1).

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Terms of Reference to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The final EIA report after incorporation of public hearing observations/comments should be submitted to the committee for further consideration of the matter.

11. You are advised to submit the EIA-EMP report incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14.09.2006 as amended. The matter will not be considered pending till your reply or EIA/EMP report is received.

12. This issues with the approval of the Competent Authority.

Annexure 1

Specific Terms of Reference s for (Mining Of Minerals)

1. Environmental Attributes

S. No	Terms of Reference
1.1	<ol style="list-style-type: none"> 1. Primary survey data must be incorporated in the EIA report. 2. A development plan for the nearest villages, including those impacted by the project, should be incorporated. 3. A social survey should be conducted to identify socio-economic gaps, and a plan for addressing these gaps should be submitted. 4. A site specific plantation plan, based on the calculation of 100 trees per hectare, should be prepared. The plan should include the location for plantation and adequate measures for the safety and survival of the plantations. 5. At least 2% of the project cost should be earmarked towards Corporate Environment Responsibility (CER).

S. No	Terms of Reference
	<ol style="list-style-type: none"> 6. A plan for water recharge points should be prepared, particularly at locations with adequate roof area. 7. Project proponent should present latest drone videography of the project site mentioning the date, time and geo coordinates at the time of EIA presentation and also enclosed in pen drive with EIA report/presentation. 8. Videography of baseline monitoring period with date, time and geo coordinates should be attached in EIA report and also presented during the EIA presentation. 9. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report. 10. NOC from Irrigation Department/Concerning Authority regarding river bed mining to be submitted at the time of EIA presentation. 11. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc. 12. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation. 13. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project. 14. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP and UPPCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void. 15. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing. 16. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal. 17. Combined KML of all mines in a cluster should be submitted at the time of EIA. 18. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site. 19. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation. 20. Proponent/ Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation. 21. Proposed plantation working with area specific plant species, number of plants to be planted and place of plantation along with a proper map to be submitted at the time of EIA presentation. 22. Water requirement details along with source of water and the permission/ agreement with the

S. No	Terms of Reference
	<p>concerning authority/ person to be submitted at the time of EIA presentation.</p> <p>23. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.</p> <p>24. Corporate Social Responsibility (CSR) to be prepared as per the MoEF guidelines and present it at the time of EIA presentation. At least 2% of the project cost should be earmarked towards Corporate Environment Responsibility (CER).</p> <p>25. Submit the hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.</p> <p>26. The excavation work is only to be carried out from morning till evening, no night time mechanical work would be carried out in view of environmental safety.</p>
1.2	<p>1- The project proponent shall submit NoC from Forest Department along with EIA study.</p> <p>2- Proposed production per annum shall be as per approved replenishment study report and this report should be submitted to SEIAA, UP PCB and IRO, MoEFCC.</p> <p>3- The project proponent shall comply all orders/directions/guidelines/OM of the Hon'ble Supreme Court, Hon'ble National Green Tribunal (NGT), Hon'ble High Court, Govt. of India and Govt. of UP. The project proponent shall obtain all the necessary permissions/approvals from the concerned Govt. Departments/ Authorities/Organizations.</p> <p>4- Technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.</p> <p>5- The address of the lease area and production per annum should match with that mentioned in DSR and LoI. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per EIA notification, 2006 (as amended) and the address of lease area and production per annum shall be as mentioned in DSR and LoI.</p> <p>6- Latest KML file for the area and mining lease area should be provided.</p> <p>7- The project proponent shall comply with all the criteria issued by MoEF&CC from time to time regarding siting of Industries.</p> <p>8- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.</p> <p>9- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.</p> <p>10- Road network to be used by the project should be clearly shown on Survey of India topo sheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.</p> <p>11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -</p> <p>(i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.</p> <p>(ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.</p> <p>12- In case of expansion / renewal of earlier EC, following information should be submitted</p> <p>a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.</p>

S. No	Terms of Reference
	<p>b. Copy of CTE and CTO issued by SPCB.</p> <p>c. Status of submission of six-monthly compliance report to EC granted earlier</p> <p>d. Court cases, if any.</p> <p>13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.</p> <p>14- DSR formulation is done by a sub-committee formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted along with EIA-EMP that no forest land is involved in mining or as a route for mineral transportation and does not lie with-in any Protected area, National Park, Sanctuary and ESZ. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023.</p> <p>15- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. Also, the coordinates of area earmarked for plantation should be clearly spelt out. Survival of plants should be as per GoUP norms.</p> <p>16- The project proponent shall submit details of nearby water bodies and plan to ensure that these water bodies do not get polluted due to mining activity.</p> <p>17- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.</p> <p>18- The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.</p> <p>19. These TORs shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.</p>

Standard Terms of Reference for (Mining of minerals)

1.

S. No	Terms of Reference
1.1	Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994
1.2	A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given
1.3	All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee
1.4	All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the areashould be provided. Such an

S. No	Terms of Reference
	Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone)
1.5	Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics
1.6	Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority
1.7	It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report
1.8	Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided
1.9	The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period
1.10	Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given
1.11	Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given
1.12	A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees
1.13	Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished
1.14	Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated

S. No	Terms of Reference
1.15	The vegetation in the RF / PF areas in the study area, with necessary details, should be given
1.16	A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted
1.17	Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished
1.18	A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost
1.19	Proximity to Areas declared as Critically Polluted or the Project areas likely to come under the Aravali Range, (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered
1.20	Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL. HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority)
1.21	R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report
1.22	One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical

S. No	Terms of Reference
	composition of PM10, particularly for free silica, should be given
1.23	Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map
1.24	The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated
1.25	Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided
1.26	Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided
1.27	Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided
1.28	Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished
1.29	Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out
1.30	Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same
1.31	A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution
1.32	Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines

S. No	Terms of Reference
1.33	Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report
1.34	Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report
1.35	Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed
1.36	Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations
1.37	Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation
1.38	Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project
1.39	Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project
1.40	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given
1.41	The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out
1.42	A Disaster management Plan shall be prepared and included in the EIA/EMP Report
1.43	Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc
1.44	Besides the above, the below mentioned general points are also to be followed:- a) All documents to be properly referenced with index and continuous page numbering. b) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated. c) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project. d) Where the documents provided are in a language other than English, an English translation should be provided. e) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted. f) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed. g) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR)

S. No	Terms of Reference
	<p>should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation. h) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable. i) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area</p>



Annexure- 2

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services to SEAC on 15-10-2025.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The terms of reference is sought for Morrum Mining from Dhasan River Bed at Gata No.- 1419 ख, Khand No.- 01, Village: Dhamnaud, Tehsil: Garautha, District: Jhansi, State: Uttar Pradesh, (Leased Area - 24.00Ha.).

2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/550392/2025																																																			
2.	File no. allotted by SEIAA,UP	10206																																																			
3.	Date of Letter of Intent (LoI) issued by DGM	27/05/2025																																																			
4.	Date of approval of Mining Plan	19/08/2025																																																			
5.	Name of Proponent	M/s K. P. Singh Bhadoria Contractor Prop. Shri Rudra Pal Singh Bhadoria S/o Shri Krishna Pal Singh Bhadoria																																																			
6.	Full correspondence address of proponent	E 46/A, Balwant Nagar, Thathipur, Gwalior M. P.																																																			
7.	Name of Project	Morrum Mining from Dhasan River Bed																																																			
8.	Project location (Plot/Khasra/Gata No.)	Gata No. 1419ख, Khand No. 01																																																			
9.	Name of Village	Dhamnaud																																																			
10.	Tehsil	Garautha																																																			
11.	District	Jhansi, Uttar Pradesh.																																																			
12.	Name of Minor Mineral	Morrum																																																			
13.	Sanctioned Lease Area (in Ha.)	Total Lease Area: 24.0Ha.																																																			
14.	Max. & Min mRL within lease area	The Highest Point at 146 mRL The Lowest Point at 143 mRL																																																			
15.	Pillar Coordinates (Verified by DMO)	Sanction Lease Area Co-ordinate																																																			
		<table border="1"> <thead> <tr> <th>Pillars</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25°40'46.78"N</td> <td>79°23'03.91"E</td> </tr> <tr> <td>B</td> <td>25°40'50.67"N</td> <td>79°23'05.38"E</td> </tr> <tr> <td>C</td> <td>25°40'59.34"N</td> <td>79°23'07.04"E</td> </tr> <tr> <td>D</td> <td>25°41'04.85"N</td> <td>79°23'04.59"E</td> </tr> <tr> <td>E</td> <td>25°41'08.80"N</td> <td>79°23'01.50"E</td> </tr> <tr> <td>F</td> <td>25°41'11.80"N</td> <td>79°22'58.40"E</td> </tr> <tr> <td>G</td> <td>25°41'15.60"N</td> <td>79°22'52.10"E</td> </tr> <tr> <td>H</td> <td>25°41'22.17"N</td> <td>79°22'37.78"E</td> </tr> <tr> <td>I</td> <td>25°41'25.13"N</td> <td>79°22'38.44"E</td> </tr> <tr> <td>J</td> <td>25°41'20.80"N</td> <td>79°22'54.50"E</td> </tr> <tr> <td>K</td> <td>25°41'16.30"N</td> <td>79°23'03.60"E</td> </tr> <tr> <td>L</td> <td>25°41'07.90"N</td> <td>79°23'10.00"E</td> </tr> <tr> <td>M</td> <td>25°40'57.30"N</td> <td>79°23'11.60"E</td> </tr> <tr> <td>N</td> <td>25°40'54.80"N</td> <td>79°23'10.90"E</td> </tr> <tr> <td>O</td> <td>25°40'48.30"N</td> <td>79°23'08.40"E</td> </tr> <tr> <td>P</td> <td>25°40'45.63"N</td> <td>79°23'07.13"E</td> </tr> </tbody> </table>	Pillars	Latitude (N)	Longitude (E)	A	25°40'46.78"N	79°23'03.91"E	B	25°40'50.67"N	79°23'05.38"E	C	25°40'59.34"N	79°23'07.04"E	D	25°41'04.85"N	79°23'04.59"E	E	25°41'08.80"N	79°23'01.50"E	F	25°41'11.80"N	79°22'58.40"E	G	25°41'15.60"N	79°22'52.10"E	H	25°41'22.17"N	79°22'37.78"E	I	25°41'25.13"N	79°22'38.44"E	J	25°41'20.80"N	79°22'54.50"E	K	25°41'16.30"N	79°23'03.60"E	L	25°41'07.90"N	79°23'10.00"E	M	25°40'57.30"N	79°23'11.60"E	N	25°40'54.80"N	79°23'10.90"E	O	25°40'48.30"N	79°23'08.40"E	P	25°40'45.63"N	79°23'07.13"E
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16.	Total Geological Reserves	5,90,709 m ³																																																			
17.	Total Mineable Reserves	2,50,017 m ³																																																			
18.	Total Proposed Production (in five years)	12,50,000 m ³																																																			
19.	Proposed Production/year	2,50,000 m ³ per annum																																																			

20.	Sanctioned Period of Mine lease	5 years	
21.	No. of Workers	50	
22.	Type of Land	State Government Land	
23.	Ultimate Depth of Mining	1.3 m (146 mRL – 144.70 mRL) (Source: Approved Mining Plan)	
24.	Nearest metalled road from site	480 m	
25.	Water Requirement	Purpose	Requirement (KLD)
		Drinking	0.250
		Suppression of Dust	3.360
		Plantation	0.240
		Total	3.85 KLD
26.	Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/25-28/IA 0173, Valid Till July 20, 2028	
27.	Any litigation pending against the project or hand in any court	No	
28.	Details of 500 m Cluster certificate Verified by Mining Officer	Letter No.294/30M.M.C./(2025-26), Date- 11/07/2025	
29.	Details (Page no.) of mining lease area, Geo coordinates & Mineable quantity mentioned in approved DSR	SEIAA Approval Letter No. 648/पर्या./सामान्य/2023, Dated: 17/10/2024 Page No. 6, Sr. No. 10 Page No. 90& 92, Annexure-II& III	
30.	Proposed EMP Cost	Rs. 23.29Lakhs	
31.	Length and breadth of Haul Road	Haul Road Length 480m & breadth 7 m	
32.	No. of Trees to be Planted	120 trees will be planted <i>Note: 5 Trees per Hectare as per SSMMG-2016</i>	
33.	Monitoring Period	October 2025 to December 2025 (Post-Monsoon Season)	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. **Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **District Magistrate, Jhansi.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
6. **Copy for Guard File.**

(Manish Mittal (IFS))
Member Secretary, SEIAA